

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

IIInd Floor, Commercial Complex(BDA), Indira Nagar, Bangalore.38.

Application No. 208 /1986(T) (W.P.No. 16251/1979)  
Applicant(s) Versus Respondent(s)

To  
Kaleppan, Staff No 11310-R,  
Indian Telephone Industries Ltd.,  
Dooravani nagar,  
Bangalore - 560016 (R-9)

Take notice that W.P.No. 16251/79 on the file  
of the High Court of Karnataka, Bangalore, transferred  
to this Tribunal Under Section 29 of the Administrative  
Tribunals Act, 1985, and Registered as Application No.  
208 /1986(T) is posted for hearing on 14-7-86.  
You are directed to appear on the said hearing date,  
failing which the matter will be heard in your absence.

By Order.

  
(K.R.RAO)  
Deputy Registrar

Date 10-7-86.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

IIInd Floor, Commercial Complex(BDA), Indira Nagar, Bangalore.38.

Application No. 208 /1986(T) (W.P.No. 16251/1979)

Applicant(s) Versus Respondent(s)  
K.B.Ramaswamy

To Lakshman,  
Smt. Gajalakshmi ~~Lakshman~~,  
Staff No 11772, Indian Telephones Industries Ltd.,  
Dooranagar, (R-4)  
Bangalore - 560016.

Take notice that W.P.No. 16251/79, on the file  
of the High Court of Karnataka, Bangalore, transferred  
to this Tribunal Under Section 29 of the Administrative  
Tribunals Act, 1985, and Registered as Application No.  
208 /1986(T) is posted for hearing on 14-7-86.  
You are directed to appear on the said hearing date,  
failing which the matter will be heard in your absence.

By Order.

  
( N.P.RAO )  
For Deputy Registrar

Date: 10-7-86.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.P.C.

Commercial Complex(BDA)  
Indira Nagar, Bangalore. 38

A No 208/86 (T)

Applicant (W.P.) 16251/79 Versus  
K.B. Ramaswamy.

Respondent

Sey, Dep't of Telecommunications  
NCC, Sella and Others

To  
Sh. Kalappan, Staff No. 11510-R.  
Indian Telephone Industries Hd.,  
Doorwani Nagar.  
Bangalore - 560016.

Writ Petition No. 16251/79 on the file of Hon'ble High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered in this Tribunal as Application No. 208/86 (T) is posted before the Bench on 4-7-86 for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM failing which further proceedings will be held in your absence.

By order of the Tribunal.

23-6-86.

  
( Section Officer )

Judicial.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Application No. 2081/86 (T)

Commercial Complex (BDA)  
Indira Nagar, Bangalore 38

Applicant (W.P. 16251/79) Versus

K. B. Ramaswamy

Respondent

Secty, Deptt of Telecommunications, New Delhi  
and others

To

① Applicant K. B. Ramaswamy through  
his Advocate Sh. M. V. Seshadri.

② Sh. K. J. Shetty, Advocate for Respondent 3, and all Respondents (4 to 9) & R-182

Writ petition No. 16251/79 on the file of Hon'ble High  
Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29  
of the Administrative Act, 1985, and registered in this Tribunal as  
Application No. 2081/86 (T) is posted before the Bench on 6-7-86  
for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM  
failing which further proceedings will be held in your absence.

By Order of the Tribunal.

Smt. S. P. Venkatesh (Section Officer)  
Judicial  
6-7-86

23rd June '86

Joined Sh

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

IIInd Floor, Commercial Complex(BDA), Indira Nagar, Bangalore.38.

Application No. 208 /1986(T) (W.P.No. 16251 /1986)

Applicant(s)

Versus

Respondent(s)

K.B. Ramaswamy

The Secy. Deptt of Telecom,  
Delhi and others

To

K.B. Ramaswamy /Moral. R4 to R-9  
his Advocate Sh. M.R. Seshadri, Advocate,

Take notice that W.P.No. 16251/79 on the file  
of the High Court of Karnataka, Bangalore, transferred  
to this Tribunal Under Section 29 of the Administrative  
Tribunals Act, 1985, and Registered as Application No.  
208 /1986(T) is posted for hearing on 14-7-86.  
You are directed to appear on the said hearing date,  
failing which the matter will be heard in your absence.

By Order.

R  
( K.R.RAO )

For Deputy Registrar

Issued  
Date: 8-7-86

Smt. S. Venkatesh  
Pl. Verified  
BB

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

A. No 208/86 (T)

Applicant (W.P. 16251/79) Versus  
K. B. Ramaswamy.

Commercial Complex (BDA)  
Indira Nagar, Bangalore 38

Respondent  
Secy., Deptt of Telecommunications  
New Delhi and others

To Smt. Gajalakshmi Laxman  
Staff No 11772, Indian Telephones Industries Ltd.,  
Dooranalli Nagar  
Bangalore - 560016

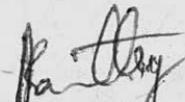
(R-4)

Writ petition No. 16251/79 on the file of Hon'ble High  
Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29  
of the Administrative Act, 1985, and registered in this Tribunal as  
Application No. 208/86 (T) is posted before the Bench on 4-7-86  
for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM  
failing which further proceedings will be held in your absence.

By Order of the Tribunal.

23-6-86.

  
(Section Officer)  
Judicial.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O.P.C.

A.NO 208/86 (T)

Applicant (W.P.) 16251/79 Versus  
K.B. Ramaswamy.

Commercial Complex(BDA)  
Indira Nagar, Bangalore 38

Respondent  
S/o, Dep't of Telecommunication  
New Delhi and Others.

To

S. N. Babu, Staff No 9261-A  
Indian Telephone Industries Ltd., (R-7)  
Door No. 10  
Bengaluru - 560016

Writ Petition No. 16251/79 on the file of Hon'ble High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunals Act, 1985, and registered in this Tribunal as Application No. 208/86 (T) is posted before the Bench on 4-7-86 for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM failing which further proceedings will be held in your absence.

By order of the Tribunal.

23-6-86.

  
(Section Officer).

Judicial.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

IIInd Floor, Commercial Complex(BDA), Indira Nagar, Bangalore.38.

Application No. 208 /1986(T) (W.P.No. 16251 /1987)

Applicant(s) Versus Respondent(s)

R.B. Ramaswamy

O.O.D. by the Secy. part 8  
Telecom. v. Delhi & Ors.

To

M. Babu, Staff No 9261-R.

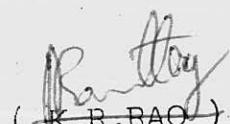
Indian Telephone Industries Ltd., (R-D).

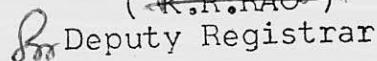
Dooranagar

Bangalore - 560016

Take notice that W.P.No. 16251/79 on the file  
of the High Court of Karnataka, Bangalore, transferred  
to this Tribunal Under Section 29 of the Administrative  
Tribunals Act, 1985, and Registered as Application No.  
208 /1986(T) is posted for hearing on 14-7-86  
You are directed to appear on the said hearing date,  
failing which the matter will be heard in your absence.

By Order.

  
(R. R. RAO)

  
Deputy Registrar

Date: 10-7-86

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex (BDA)  
Indira Nagar  
Bangalore - 560 038

Application No. 01/1986 (F)

Applicant

A.L.Rajagopal

Versus

(R-3)

Respondent(s)

General Manager (Personnel)  
Southern Railways,  
Park Town, Madras-3. and 2 Others  
Inspector of Works, Southern Railways, Golden Rock, Tiruchapalli,  
(T.N.)

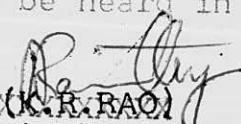


Take notice that application above-mentioned is posted  
for hearing on 03-7-1986. You are, therefore, directed to  
appear in person or through a duly authorised legal practitioner  
on the said date, failing which the matter will be heard in your  
absence.

By order of the Registrar.

Bangalore

Dated : 18 June, 1986

  
(K.R. RAO)  
For Deputy Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

U.P.C.

IIInd Floor, Commercial Complex(BDA), Indira Nagar, Bangalore.38.

Application No. 208 /1986(T) (W.P.No. 16251 /1989)

Applicant(s) Versus Respondent(s)

R.B. Ramaswamy

C.O.P. by The Secy. Dep't of  
Telecom, m. Delhi & Ors.

To

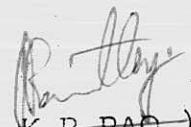
N.C. Dasappa, Staff No 16705,  
Indian Telephones Industries Ltd.,  
Dooravani Nagar  
Bangalore - 560016.

(R-6).

Take notice that W.P.No. 16251/79 on the file  
of the High Court of Karnataka, Bangalore, transferred  
to this Tribunal Under Section 29 of the Administrative  
Tribunals Act, 1985, and Registered as Application No.

208 /1986(T) is posted for hearing on 16-7-88.  
You are directed to appear on the said hearing date,  
failing which the matter will be heard in your absence.

By Order.

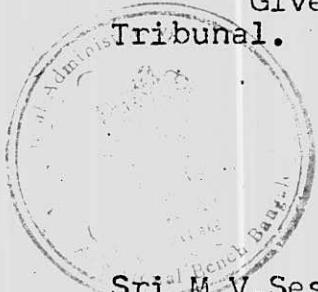
  
(K.R.RAO)

Date: 9-7-88.

  
Deputy Registrar

-2-

Given under my hand and the seal of this  
Tribunal.



REGISTRAR.

*Recd by P. 2078*  
Sri M.V.Seshadri, Advocate,  
No.10, Parakalamutt ~~Road Bldg~~, Tank Bund Rd.,  
Bangalore. 9.

Sri K.J.Shetty, Advocate,  
No.115, Sampige Road,  
Mallewaram,  
Bangalore. 560 003.

O R D E R

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

*Smt. S. Ramaswamy*  
*21/8/86*  
Commercial Complex (BDA),  
Indira Nagar,  
Bangalore-560 038.

Dated the 21<sup>st</sup> Aug. '86.

ON THURSDAY THE 24TH JULY, 1986

P R E S E N T

THE HON'BLE MEMBER (JUDICIAL) : SHRI CH.RAMAKRISHNA RAO  
THE HON'BLE MEMBER (ADMINISTRATIVE):SHRI L.H.A.REGO.

IN APPLICATION NO.208 OF 1986(T)  
(W.P.NO. 16251 OF 1979)

Sh.K.B.Ramaswamy, No.14030,  
Indian Telephone Industries Ltd.,  
Doorvaninagar, Bangalore.16. .... Applicant.

1. Central Government by its, Secretary, Tele-communication,Dept., New Delhi. 7. Sh.M.Babu, S.No.9261-  
Indian Telephone In-  
dustries Ltd.,  
Doorvaninagar,  
Bangalore.16.
2. Indian Telephone Industries Limited, by its Managing Director, Doorvaninagar, Bangalore.16.
3. Executive Director(B), Indian Telephone Industries Limited, Doorvaninagar, Bangalore.16.
4. Smt.Gajalakshmi Lakshman, Staff No.11772, Indian Telephone Industries Ltd., Doorvaninagar, Bangalore.16.
5. Smt.Padmavathi, Staff No.17811, Indian Telephone Industries Ltd., Doorvaninagar, Bangalore.16.
6. Sri N.C.Dasappa, Staff No.16705, Indian Telephone Industries Ltd., Doorvaninagar, Bangalore.16. .... Respondents.
8. Sri Kumbaiah, S.No.9266-R, Indian Telephone Industries Ltd., Doorvaninagar, Bangalore.16.
9. Kaliappan, S.No.11310-R, Indian Telephone Industries Ltd., Doorvaninagar, Bangalore.16.

O R D E R

In the above said application this Tribunal has passed the following order:-

"Counsel on both sides state that no notification has been issued under Section 14(2) of the Administrative Tribunals Act, 1985, so as to attract the jurisdiction of the Central Administrative Tribunal over the Indian Telephone Industries (ITI). Since the prayer in the W.P. is for the issue of ~~the~~ a direction to respondents 2 & 3, i.e., I.T.I., represented by its Managing Director, and the Executive Director (B), ITI, to promote the applicant to the next cadre, such a notification is a sine qua non for entertaining the W.P. transferred from the High Court of Karnataka to this Bench of the Tribunal. We therefore direct the Registrar to take steps for transferring back the W.P. to the High Court of Karnataka, addressing its Registrar suitably in the matter."

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

V.P.C.

A NO 208/86(T)

Commercial Complex(BDA)  
Indira Nagar, Bangalore 38

Applicant (W.P. 16251/79) Versus  
K.B. Rameswamy.

Respondent  
Secty. Dep't of Telecommunications,  
New Delhi and others.

To

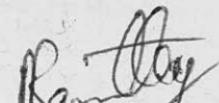
Sh. N.C. Daseppa, (R-6)  
Staff No 16703, Indian Telephone Industries Ltd.,  
Poorvane Nagar,  
Bangalore - 560016

Writ petition No. 16251/79 on the file of Hon'ble High  
Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29  
of the Administrative Act, 1985, and registered in this Tribunal as  
Application No. 208/86(T) is posted before the Bench on A-7-86.  
for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM  
failing which further proceedings will be held in your absence.

By Order of the Tribunal.

23-6-86

  
( Section Officer )  
Judicial.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

O. P. C

A. NO 208/86 (T)

Commercial Complex(BDA)  
Indira Nagar, Bangalore. 38

Applicant (W.P.) 16251/79 Versus  
K.B. Ramaswamy

Respondent  
Secy. Deptt of Telecommunications  
New Delhi and others.

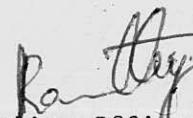
To Smt. Padmavati  
Staff No 17811, Indian Telephones Industries Ltd.  
Doorvan Nagar  
Bangalore - 560016 (R-5)

Writ Petition No. 16251/79 on the file of Hon'ble High  
Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29  
of the Administrative Tribunals Act, 1985, and registered in this  
Tribunal as Application No. 208/86 (T) is posted before the Bench  
on 4-7-86 for fixing the date for final hearing.

2. You are directed to appear on the aforesaid date at 10.30 AM  
failing which further proceedings will be held in your absence.

By order of the Tribunal.

23-6-86.

  
( Section Officer )

Judicial.

REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indira Nagar,  
Bangalore-560 038.

Dated the August, 1986.

REF: APPLICATION NO. 208/86(T)

To

The Registrar,  
High Court of Karnataka,  
High Court Building,  
Bangalore.1.

Subject: Returning of W.P.No. 16251/79  
to the High Court of Karnataka.

Sir,

Writ Petition No. 16251/79 on the file of the High Court of Karnataka, Bangalore, transferred to this Tribunal under Section 29 of the Administrative Tribunal Act, 1985, is returned herewith for necessary action, in pursuance of this Tribunal's Order Dated 24.7.1986, copy of which is enclosed herewith.

*Post 4/986*  
REGISTRAR.  
*o/c PICS*

Encl: Entire Records of the Case.

KRM

*Deputy Registrar*  
High Court of Karnataka, Bangalore

*4/9/86*